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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH:CUTTACK

**ORIGINAL APPLICATION NO.359 OF 2010**

Cuttack this the 20th day of August, 2010

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER  
Udayanath Gouda  
-VERSUS-  
Union of India & Ors. ...Respondents

**ORDER**

Heard Mrs. U.R.Padhi, learned counsel for the applicant and Shri P.R.J.Dash, learned Addl.Standing Counsel appearing on notice for the Respondents.

The learned counsel for the applicant submits that the applicant has already requested for his posting to Mudumudia Branch Post Office, which, according to her, is lying vacant for quite sometime and this Tribunal vide order dated 5.1.2000 in O.A.No.48/98 had already given a favourable order in support of the applicant to post him to Mudumudia B.P.O. In spite of that, the request of the applicant has still not been acceded to nor has any decision been conveyed to the applicant on the representation as at Annexure-A/3.

In view of the above, as the representation is pending, as agreed to by the learned counsel for both the sides, without going into the merit of the case, Respondent No.3 is directed to consider the above representation and pass a reasoned order within a period of sixty days from the date of receipt of this order under intimation to the applicant.

With the above direction, this O.A. is disposed of at the stage of admission itself. No costs.



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Send a copy of this order along with copy of the O.A. to Respondent No.3 for compliance and free copies of this order be made over to the learned counsel for the parties.

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ADMINISTRATIVE MEMBER

